

# **CENTRAL ELECTRICITY REGULATORY COMMISSION**

4th Floor, Chanderlok Building 36, Janpath, New Delhi- 110001

Ph: 23753942, Fax-23753923

**Petition No.: 159/TT/2023**

Date: 13.9.2023

To

Shri B. B. Rath  
Senior General Manager (Commercial),  
Power Grid Corporation of India Limited,  
Saudamini, Plot No. 2,  
Sector-29, Gurgaon-122001

**Subject:- Approval under Regulation: 86 of CERC (Conduct of Business) Regulations, 1999 and CERC (Terms and Conditions of Tariff) Regulations, 2019 for**

- i. Truing up of Transmission tariff for 2014-19 tariff period and**
- ii. Determination of Transmission tariff for 2019-24 tariff period**

**for Asset-1: LILO of Gladni — Hiranagar 220 kV S/C line at 400/220 kV Samba (POWERGRID) Sub-station (the lines are to be terminated at existing 220 kV line bays at samba Substation), Asset-2: LILO of 400 kV Amritsar-Hamirpur Line at Jalandhar (One circuit of Parbati Pooling station-Amritsar Line), Asset-3: 2 nos. of 220 kV Line bays at Bhinmal Sub-station, Asset-4: LILO of Agra Bharatpur 220 kV S/C Line at Agra (POWERGRID) Sub-station along with line bays, Asset-5: Associated bays of “1X315 MVA 400/220 kV ICT” at Agra Substation (ICT shifted from Ballabgarh), Asset-6: Associated bays of “1X315 MVA 400/220 kV ICT” at Kaithal Substation (ICT shifted from Ballabgarh) and Asset-7: 2 numbers 220 kV bays at Kaithal Sub-station, Asset-8: 1X315 MVA 400/220 kV ICT at Agra Substation (Only ICT shifted from Ballabgarh SS covered under Rihand Transmission System), Asset-9: 1X315 MVA 400/220 kV ICT at kaithal Substation (Only ICT shifted from Ballabgarh SS covered under Rihand Transmission System) under “Northern Region System Strengthening Scheme XXXIV” in the Northern Region”.**

Sir,

With reference to your petition mentioned above, I am directed to request you to furnish the following information under Regulation 87(2) of the Central Electricity Regulatory Commission (Conduct of Business) Regulations, 1999, on an affidavit, with an advance copy to the respondents/ beneficiaries, latest by 20.9.2023 :-

### **2014-19 period**

- a) Confirm the nature of Sub-stations in the instant assets i.e. if it is a Brownfield, Greenfield or a GIS.
- b) Package-wise and vendor-wise details of the Additional Capital Expenditure (ACE) claimed in 2014-19 period for the transmission asset.
- c) Soft copy of IDC statement (in .xlsx format) for the transmission assets.
- d) Methodology used for IDC computation in case of foreign loans.
- e) Provide Initial Spares discharge statement for the transmission assets.

### **Forms**

- f) Form-13 (Details of Initial Spares discharge)
  - g) Provide Liability flow statement to be submitted per the format provided in Annexure-I.
2. Confirm that the instant asset is currently in use and information in respect of decapitalization, if any.
  3. Confirm whether there is no further additional information required to be submitted by the Petitioner.
  4. Confirm whether all the assets under the instant Transmission Scheme have been completed and whether they are covered under the instant petition.
  5. In case the above said information is not filed within the specified date, the petition shall be disposed on the basis of the information already on record.

Yours faithfully,

Sd/-  
(Kamal Kishor)  
Assistant Chief (Legal)

### Annexure-I

Asset No.	Party	Particulars#	Year of Actual Capitalisation	Outstanding Liability as on 1.4.2019	Discharge						Outstanding Liability as on 31.3.2024
					2019-20	2020-21	2021-22	2022-23	2023-24	Total (2019-24)	
Asset-I	Party - A										
Asset-I	Party - B										
...	...										

# TL/SS/Communication Systems etc.